



2026:AHC:28158

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5086 of 2026

Smt. Lalti Devi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Birendra Kumar Arya
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer :-

(a) Issue a writ, order or direction in the nature of mandamus commanding the respondent no. 2 to decide the Case No. 8387 of 2019 along with Computerized Case No. T-201902030308387 Under Section 34 U.P. Revenue Code 2006 (Lalti Devi Versus Nanki Devi) within stipulated time pending in the court of Tehsildar Tehsil Soraon, District Prayagraj.

2. Today when the matter is taken up, a preliminary objection has been raised by Sri Vijay Shankar Prasad, learned Additional Chief Standing Counsel that for the same relief, the petitioner has approached this Court by filing Writ C No.21534 of 2023.

3. Heard learned counsel for the parties and perused the record.

4. From perusal of the record, it transpires that despite the fact that Court below before whom the matter is pending is directed by this Court in the month of August, 2023 to decide the aforesaid case but for the reason best know to the respondent No.2/Tehsildar, Tehsil Soraon, Prayagraj, no decision has been taken in the matter as yet.

5. Heard learned counsel for the parties and perused the record.

6. Though this is the second writ petition for the same cause of action but in view of the fact as narrated above, the Court cannot ignore the fact that the order dated 04.08.2023 passed by this Court was not complied with by

the respondent No.2 and more than two and half year has been lapsed and even otherwise it is provided that if an application under sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016, has been filed, the authority concerned would be required to dispose of the same within time bound period strictly in accordance with law. Sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016,

"(7). The Tahsildar shall make an endeavor to decide the undisputed case of mutation within the period of 45 days from the date of the registration of the case and the disputed case of mutation within the period of 90 days and if the proceeding is not concluded within such period the reason for the same shall be recorded.

7. In this view of the matter, respondent No.2/Tahsildar, Tehsil Soraon, Prayagraj is directed to appear before this Court along with personal affidavit that why the contempt proceedings should not be initiated against him on 25.02.2026.

8. Put up as fresh on 19.02.2026. It is made clear that the matter will be taken up at 10:00 a.m

(Prakash Padia,J.)

February 9, 2026

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